

**Central Administrative Tribunal
Principal Bench**

OA No.740/2015

New Delhi this the 27th day of July, 2016

Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)

Shri Keshav Prasad, LDC,
House No.33, Age 41 years,
B.N. Enclave,
S/o Shri Mangal Singh,
Sector-29, Faridabad,
Haryana.

...applicant

(By Advocate : Shri H.D. Sharma)

Versus

1. Regional Provident Fund Commissioner-I,
Regional Office Delhi (Ministry of Labour E.P.F.O)
Employees Provident Fund,
EPFO Complex, Plot No.23, Sector 23,
Dwarka,
New Delhi-110075.

...respondent

(By Advocate: Shri U. Srivastava)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The applicant, Keshav Prasad, has preferred the instant Original Application (OA) for quashing the Office Orders dated 21.01.2015, 12.01.2015 and 15.12.2014 and for direction to the respondent to complete the departmental enquiry initiated against him in pursuance of Charge Memorandum dated 23.04.2013, on

the various grounds mentioned therein, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondent refuted the claim of the applicant and filed the reply stoutly denying all the allegations and grounds contained in the OA and prayed for its dismissal. Ultimately, the case was adjourned for today for arguments.

3. At the very outset, instead of arguing the matter, learned counsel for applicant on instructions from his client intends to withdraw the OA.

4. Therefore, the OA is, hereby, dismissed as withdrawn with aforesaid liberty, as prayed for.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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